

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-1936/2014

New Delhi, this the 01st day of October, 2019

**Hon'ble Sh. A.K. Bishnoi, Member(A)
Hon'ble Sh. R.N. Singh, Member(J)**

1. The Ordnance Employees Union(Regd.)
Ordnance Depot, Shakurbasti
Through its General Secretary
Regd. Office at C/A-8, Yadav Park
Nangloi, Delhi-110041.
2. New Pargati Sheet Defence Civilian Employees Union
Ordnance Depot Shakurbasti
Through its General Secretary
Regd. Office at H. NO. 354, Saini Mohalla
Nangloi Delhi-110041.
3. Sandeep
Applied for the post of LDC and Store Keeper
S/o Shri Rajpal Singh
Aged about 20 years
R/o A-45, Karan Vihar, Part-III
Kirari Suleman Nagar, Delhi-84.
4. Anil Kumar,
Applied for LDC
S/o Sh. Madan Singh
Aged about 30 years,
R/o G-46, Gulshan Park(Near Sonia Hospital)
Nangloi, Delhi-110041.
5. Arjun
Applied for LDC
S/o Sh. Bhola Ram
Aged about 23 years
R/o B-44 Gaurav Nagar
Kirari, Prem Nagar, Delhi-110084.

6. Gaurav
 Applied for LDC
 S/o Purshottam Lal
 Aged about 25 years
 R/o 16/128, Nazafgarh Road
 Bahadur Garh, Haryana. ... Applicants

(None present)

Versus

1. Union of India
 Ministry of Defence
 Through Secretary
 Government of India
 North Block, New Delhi-110011.
2. Secretary Government of India
 Ministry of Personal, Public Grievances
 And Pension (Administrative Reform)
 Department of Personal & Training
 Government of India, North Block
 New Delhi-110011.
3. The Commandant
 Ordnance Depot, Shakurbasti
 Delhi-110056. ... Respondents

(through Sh. Ashok Kumar)

ORDER(ORAL)

Hon'ble Sh. R.N. Singh, Member(J)

None for the applicants. Sh. Ashok Kumar, learned counsel
 is present for the respondents.

2. There was no representation even on the last date of hearing, i.e., 18.09.2019. This is 2014 matter listed for final hearing and it is 3:30 p.m. Learned counsel for the respondents submits that the present OA was dismissed in default for non-prosecution earlier as well. However, on an application moved by the applicant, the OA was restored to its original position.

3. From the aforesaid, it appears that the applicant has lost interest in pursuing the OA diligently. Accordingly, the OA is dismissed for non-prosecution. No costs.

(R.N. Singh)
Member(J)

(A.K. Bishnoi)
Member(A)

/ns/